

among the steps taken under the civic laws by the local authorities.

The Environment (Protection) Act, 1986 also includes provision for enabling enforcement of noise pollution control measures.

Impact of underground mining on surface vegetation

377. SHRI SURESH PACHOURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any survey has been made in the country to assess the result of underground mining on the Surface Vegetation; and

(b) if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) No, Sir.

(b) Does not arise.

National Seminar on Social Forestry

378. SHRI SURESH PACHOURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a National Seminar on Social Forestry was held recently in Bangalore; and

(b) if so, what are its main recommendations and what action Government has taken to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) A National Workshop on Monitoring and Evaluation of Social Forestry Programmes was held at Bangalore from February 10 to 14, 1986.

(b) The Workshop discussed the draft "Operational Guide to Monitoring and Evaluation of Social Forestry in India", and made a number of suggestions.

Based on these suggestions a final document has been sent to the States/ Union Territories, which includes a programme to computerise data.

CBI inquiries against Government officials

379. SHRI M. KADHARSHA: Will the PRIME MINISTER be pleased to state:

(a) the number of inquiries launched by CBI against the Government officers and Public Servants all over the country on the charge of bribery and corruption during the last six months, State-wise and Department-wise; and

(b) the details of the persons found guilty and action taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) and (b) CBI registered 649 cases from 1-4-1986 to 30-9-1986 against public servants and private persons/firms on the charges of bribery, corruption, criminal misconduct embezzlement, cheating, misappropriation etc. The details about the cases registered State-wise and department-wise and the persons found guilty and action taken against them are being collected and will be laid on the Table of the House.

Supply of arms and ammunitions to terrorists

380. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the terrorists in the country are getting arms from Pakistan;

(b) whether it is also a fact that the arrested terrorists have recently committed the supply of arms and ammunitions from Pakistan;

(c) if so, what is Government's reaction in this regard; and